State Governments consent for FDI in retail market

†8. SHRI SHIVANAND TIWARI: SHRI T.M. SELVAGANAPATHI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government has written letters to the State Governments eliciting their consent on the scheme approved for promoting foreign direct investment in retail market of the country;
 - (b) if so, when were these letters sent; and
- (c) the States from which consent has been received on the above mentioned issue till 20th of July, 2012?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir.

- (b) The Department of Industrial Policy and Promotion, Government of India, wrote to all the State Governments on 19.06.2012.
- (c) Till 20.07.2012, a written communication indicating support for FDI in retail has been received from Government of NCT of Delhi.

Consensus of states over FDI in multi brand retail trade

9. DR. T.N. SEEMA: SHRI P. RAJEEVE:

SHRI K.N. BALAGOPAL:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) how many State Governments have agreed to the policy of Government to permit entry of Foreign Direct Investment in multi brand retail trade;
- (b) which are the States who have informed their consent in writing to Government of India; and
- (c) which States have already allowed the operations of foreign firms in single brand retail trade and multi brand retail trade?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The Department of Industrial Policy and Promotion, Government of India, wrote to all the

[†] Original notice of the question was received in Hindi

State Governments on 19.06.2012. Till date, written communications, indicating support for FDI in multi-brand retail trade, have been received from the Governments of NCT of Delhi; Manipur; and from the Union Territory of Daman and Diu and Dadra and Nagar Haveli.

(c) As per extant policy, FDI, up to 100%, is permitted, with prior Government approval, for single brand product retail trading. FDI is not permitted in Multi Brand Retail Trade. Data relating to single brand retail trade operations in the States is not centrally maintained.

Decline in SEZs contribution to trade

10. SHRI KANWAR DEEP SINGH: SHRI N.K. SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Indian Special Economic Zones are lagging way behind in terms of contribution to national trade;
 - (b) if so, the details thereof;
 - (c) whether they have been successful in diversifying the export basket;
 - (d) if so, the details thereof;
 - (e) if not, whether it affected the direction of exports;
 - (f) whether these zones are highly susceptible to external shocks; and
 - (g) how Government proposes to amend the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTTRADITYA MADHAVRAO SCINDIA): (a) to (e) Exports from the Special Economic Zones (SEZs) have increased from Rs. 3,15,867.85 crore in 2010-11 to Rs. 3,64,477.73 crore in 2011-12, registering a growth of 15.39%. The total exports from SEZs in the first quarter of the current financial year, have been to the tune of Rs. 1,18,321.56 crore approximately registering a growth of 64% over the exports of corresponding period of the previous financial year. Figures of SEZ exports during the last five years and the current financial year are as under:

Sl.No	o.Financial Year	Total SEZ Exports (Value in Rs. Crores)	% Growth
1	2	3	4
1.	2006-07	34,787	52%